

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**DATE OF HEARING: 16.7.2013**

**Petition No. 259/MP/2012**

**Sub:** Application for directions under Sections 79 and 94 of the Electricity Act, 2003 read with Regulations 103, 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 for clarification of order dated 2.11.2012 passed by the Hon`ble Commission in Petition No. 117/MP/2012 relating to anticipated delay in the declaration for commercial operation date for the 2x220 MW NLC Thermal Power Station-II Expansion Power Plant .

Petitioner : EMCO Energy Limited, Mumbai

Respondent : Western Regional Load Despatch Centre, Mumbai

**Petition No. 27/RP/2012 in Petition No. 117/MP/2012**

**Sub:** Review Petition under Section 94(1) (f) of the Electricity Act, 2003 seeking review of order dated 2.11.2012 and directions.

Petitioner : M/s KSK Mahanadi Power Co. Ltd.

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Parties presents : Shri M.G.Ramchandran, Advocate, EMCO  
Shri Abishik Panwar, GMR  
Shri Sunil Agarwal, GMR  
Shri Hemant Singh, Advocate, KSK  
Shri Vallinayagam, Advocate, TNGADCO  
Shri V.Suresh, SRLDC  
Shri K.V.S.Baba, POSOCO  
ShrinS.S.Barpanda, NLDC  
Ms. Joyti Prasad, NRLDC

## **Record of Proceedings**

Learned counsel for EMCO Energy Limited requested to continue the interim arrangement for all the projects till further order.

2. Learned proxy counsel for the KSK Mahanadi Power Co. Ltd submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter for 18.7.2013.

3. Learned counsel for the Tamil Nadu Generation and Distribution Corporation Ltd (TANGEDCO) sought permission to file written submission which was allowed by the Commission.

4. The Commission directed TANGEDCO to file written submission by 26.7.2013, with an advance copy to the petitioner. The Commission observed that there would be no further hearing in the matters.

5. Subject to above, order in the petitions was reserved.

**By order of the Commission,**

Sd/-  
**(T. Rout)**  
**Joint Chief (Law)**